

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2179/98

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New Delhi this the 17th day of August, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Shri K.L. Vij,
S/o late Sh. Chaman Lal Vij,
R/o K 50, Old Double Story,
Lajpat Nagar-IV,
New Delhi-24. Applicant

(through Shri Jog Singh, Advocate)

Versus

1. Union of India through
Secretary/Chairman,
Dept. of Atomic Energy,
C.S. Marg,
Mumbai.
2. Secretary
to the Govt. of India,
Ministry of Personnel,
Public Grievances and Pensions,
Dept. of Personnel and Training,
South Block,
New Delhi.
3. Secretary,
Ministry of Finance,
Lok Nayak Bhawan,
New Delhi. Respondents

(through Sh. Madhav Panikar, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Both counsel state that the applicant has unfortunately expired and under these circumstances the O.A. has become infructuous.

2. The O.A. is, therefore, dismissed as having become infructuous with the observation that

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the applicant's legitimate dues should be released to his legal heirs without any delay.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Vice-Chairman(A)

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